

[*Translation*]

Use of Hindi in Delhi High Court

7107. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to Unstarred No. 45 on 12 July, 1991 and state:

(a) the reasons for not introducing Hindi in the work of the Delhi High Court; and

(b) the time by which the use of Hindi is likely to be authorised in the Delhi High Court in addition to English?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P.R. KUMARAMANGALAM): (a) Article 348(1) of the Constitution of India provides that all the proceedings in the Supreme Court and every High Court shall be in English language until Parliament by law otherwise provides. In the absence of such a law, the work of Delhi High Court is authorised and undertaken in English.

(b) As on law has been enacted by Parliament in this regard so far, it is not possible to indicate any time limit.,

[*English*]

Issue of licences to Sub-brokers in Stock Exchanges

7108. SHRI ARJUN SINGH YADAV:
SHRI MORESHWAR SAVE :

Will he Minister of FINANCE be pleased to state:

(a) whether the Government propose to

grant recognition and licence to sub-brokers in various stock exchanges;

(b) if so, the details thereof;

(c) whether the Government propose to consider the unemployed graduates for the grant of such licences;

(d) if so, the details thereof; and

(e) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). Government propose to ask the Stock Exchanges to introduce a scheme of registration of sub-brokers who are working with the members of the Stock Exchanges.

(c) to (e). It is for the Stock Exchanges to consider the matter in view of the reply to (a) & (b) above.

Cut in Imports

7109. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE be pleased to state:

(a) the items forming major imports as per the end user classification; and

(b) the steps being taken by the Government to cut down imports to save foreign exchange during the present financial crisis?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) On the basis of the assessment of foreign exchange requirement for various industries in respect of the units operating in the organised sector for which information is available with the technical authorities, it is the electronic industry whose requirements formed the major part